

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 1426 of 2021

02/05.04.2021

The present case is taken up through video conferencing.

Learned counsel for the petitioners submits that inadvertently the notice issued by the respondent no. 1 to Smt. Meena Devi in connection with Misc. Case No. 22 of 2020-21 has been annexed as Annexure-5 to the writ petition instead of the notices issued to the petitioners by the respondent no. 1 in the same proceeding. Learned counsel for the petitioners, accordingly, prays that the matter may be listed tomorrow so as to enable him to file the impugned notices issued to the petitioners by the respondent no. 1 in connection with Misc. Case No. 22 of 2020-21.

In view of the said prayer, put up this case tomorrow i.e. 06.04.2021 under appropriate heading.

(Rajesh Shankar, J.)

Ritesh